

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT SITTING AT NAGPUR  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESKOT ROAD, BOMBAY 1

OA Nos. 66/92 & 71/92

D.B. Patil .. Applicant in OA 66/92  
A.J. Ingle .. Applicant in OA 71/92

V/s.

Union of India through  
General Manager,  
Central Rly. Bombay .. Respondent in OA 66 & 71/92

Coram: Hon. Shri Justice M S Deshpande, V.C.  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. M Sudame  
Counsel  
for the applicant

Mrs. Indira Bodade  
Counsel  
for the respondents

ORAL JUDGMENT: DATED: 18.3.1993  
(PER: M S Deshpande, Vice Chairman)

We have heard the counsel. The applicants who were discontinued from service, have received their notice period pay as well as other dues. The grievance is that there was work but others who were junior were appointed. However, Shri Sudame does not press this contention at this stage.

Mrs. Bodade, on behalf of respondents made a statement that work will be provided if and when occasion of fresh appointment arises, according to their seniority.

In view of this statement, Shri Sudame does not press the application and is accordingly dismissed.

  
(M Y Priolkar)  
Member (A)

  
(M S Deshpande)  
Vice Chairman